

**GOVERNMENT OF INDIA  
FINANCE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4961  
ANSWERED ON:20.12.2002  
COLLECTION OF CENTRAL TAX  
M.H. AMBAREESH

**Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:**

- (a) whether many State governments who have prepared their budgets on the basis of Central budget estimates and on the basis of their share in the central taxes have been put on a critical situation due to heavy shortfall in the collection of central taxes;
- (b) if so, the total shortfall in the collection of central taxes during the last three years, year-wise till date;
- (c) the share of each State in the central taxes collected;
- (d) whether any State Government have requested the Union Government to sanction plan assistance as an interim measure to partially make up for reduction in tax devolution;
- (e) if so, the details thereof; and
- (f) the steps taken by the Union Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE & COMPANY AFFAIRS (SHRI ANANDRAO V. ADSUL)

- (a): The Budget of State Governments would include in its revenue receipts, amounts projected as its share in Central taxes.
- (b): The amount of Central Excise, Customs and Direct Taxes collected by the Central Government, during the last three years is as follows: (Rs. in crores)

Year	BE	Actuals
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1999-2000	176860	171752
2000-2001	200288	188603
2001-2002	226649	187000

(c): Share of each state in Central tax collected is based on recommendations of Finance Commission. The Eleventh Finance Commission, on the basis of whose recommendations the current devolutions, including inter-se allocation for States are being made submitted its report on 7th July 2000. This report was placed in both the Houses of Parliament on 27th July, 2000.

(d)to(f): With a view to partially offset the reduction in State share, it was decided by the Central Government to allow additional market borrowings to States.